

(b) to (d) The areas of activities of Doordarshan prone to corruption have been identified and orders have been issued streamlining the procedures involved in processing the serials/programmes/events etc. Also all the complaints regarding alleged corruption in Doordarshan are examined thoroughly.

Proposal to Introduce a Comprehensive Legislation on Broadcasting

51. SHRI YADLAPATI VENKAT RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to introduce a comprehensive legislation on broadcasting;

(b) if so, the parameters thereof;

(c) whether Cable Act would be merged into the broadcasting law; and

(d) what are the views of Broadcasting companies and cable operators in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): (a) to (d) The Government intends to formulate a new Broadcasting Bill for introduction in the Parliament at the earliest, details of which are yet to be finalised.

Special Audit of Prasar Bharati and Doordarshan

52. SHRIMATI KAMLA SINHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether C.A.G. has refused to conduct a special audit in respect of Prasar Bharati and Doordarshan;

(b) if so, the areas specified for special audit by C.A.G.

(c) what are the reasons for refusal by C.A.G to conduct special audit;

(d) whether the differences in conducting special audit in respect of Prasar Bharati and Doordarshan have been resolved?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): (a) to (d) The following requests were made to the Comptroller and Auditor General of India (C&AG) for audit in the matter relating to Prasar Bharati;